SHRI INDER KUMAR GUJRAL: About over-billing, may I suggest to him for consideration whether he can take a decision that a consumer by paying some. thing extra can have a parallel metter installed at his own residence? In that case it will be possible to keep a check. This is done in several parts of I would urge you to please look into this because in that case every consumer will know the number of calls registered at the matter. Unless you do that, you will not be able to stop the misuse of the meters.

SHRI SUKH RAM: I will have this proposal examined.

MR CHAIRMAN: Next question,

Decontrol of Cotton Export

*24. SHRI RAJUBHAI A. PARMAR: SHRI P. UPENDRA: †

Will the Minister of TEXTILES be pleased to state:

- (a) whether Government have taken any decision to decontrol cotton exports;
- (b) whether textile manufacturers in the country have expressed their opposition to this decision; and
- (c) what steps Government are taking to safeguard the interests of the domestic textile manufacturers?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) to (c) A statement is laid on the Table of the House.

Statement

- (a) No, Sir.
- (b) Yes, Sir.
- (c) The Government has been maintaining a cautious policy on exports, striking a careful balance between the interests of the cotton farmers on the

one hand and the handloom weavers an the textile industry on the other. A clos watch is also kept on the general cotton situation and the movement in cotton prices in determining the need, quantum and timing of releases of cotton for exports.

SHRI P. UPENDRA: I have quarrel with the Minister when he say. that he is maintaining a cautions policy on exports, keeping in view the interest. of the farmer, and the textile manufac turers including the handloom weavers. My complaint is that only an ad hoc policy is being adopted every year. As a result, both farmers and textile manufacturers are suffering. The benefits of higher prices is not going to the farmers and the middlemen are cornering it whereas the handloom weavers. powerloom weaver, and the textile manu_ facturers are worried about regular supply of cotton. Will the Minister adopt a policy by which he can decide the total anticipated production during the season or immediately after the arrival of the season so that we can decide as to what is going to be the domes'ic requirement of cotton for various sectors and then decide as to what is the balance left which can be exported? If this policy in adopted, it will help the as well as the 'extile manufacturers. Our textile exports are going up everyday bringing valuable foreign exchange to the tune of thousands of crores of rupees. Similarly, we should not be short-sighted in exporting our cotton in a hurry. The farmers will be benefited at any rate even if the domestic consumption increases. Therefore. he should decide the export policy cautiously. Will the Minister adopt this policy of deciding the exportable surplus first and then giving quota₃ for exports?

श्री जी॰ बेंकटस्वामी: ग्रानरेबल मैम्बर ने जो क्वेश्चन पृष्ठा वह बहुत ही महत्वपूर्ण क्वेश्चन है। एक टेडर्ग की लॉबी हमारे देश में चल रही है, ग्रोग्नर्स के नाम पर कॉटन का एक्सपोर्ट करने

[†]The question was actually asked on the floor of the House by Shri P. Upendr?

के लिए। इस बारे में पेपरों में काफी **ब्रार्टीकल भी ब्रा रहे हैं, एक काफी बड़ा** मुबमेंट चल रहा है। हमारी टेक्सटाइल मिनिस्टरी इस बात को देख रही है कि इस देश के ग्रोग्रर्स को ग्रच्छी तरह से उसके प्राइस मिले और साथ ही साथ देश के हैंडलम वीवर्स को, स्पीनिंग मिलों को ग्रासानी से सही रेट पर कॉटन भिले ताकि स्पीनिंग मिलें ग्रन्छी तरह से चल सकें श्रौर हैंडलुम वीवर्स के हैंक-यार्न के रेट न बढ़े इन दोनों में हम बैलेंस करते भ्रा रहे हैं। यह बात सही है कि एक्सपोर्ट करने से ज्यादा पैसा योग्रर्स को मिलतः है। मैं **म**ंनता हं केबिनेट का डिसीसन भी है। जैसे ही कॉटन का सीजन प्राता है, अक्टूबर, नवम्बर का महीना भ्राता है तो पांच लाख बेल का एक्सपोर्ट करते हैं ग्रौर इससे कॉटन ग्रोग्नर्स को कॉफी ग्रच्छे रेट मिल जाते हैं। हमारे देश की टोटल प्रोडेक्शन 132 लाख बेल की इसके ग्रंदर 112 ल ख बेल जो हैंडलम वीवर्स हैं, स्वीनिंग मिल्स हैं, टेन्सटाइल मिल हैं, पावरलुम हैं उनके लिए है, इतनी कंजम्पशन है। इन सब को देने के बाद बच जाता है तकरीवन 27 लाख बेल। हर महीने 9 लाख बेल की जरूरत पड़ती है। इस लिहाज से इसको बैलेंस करते हुए कि कॉटन के रेट न बढ़े ग्रौर ग्रोग्नर्स को ग्रच्छे रेट मिले इस तरह की कोशिश हमारी गवर्गभेंट कर रही है। ऐसे वक्त में **ग्रानरेबल मेम्बर को बतान**े चाहता हं कि गुजरता साल में 132 लाख वेल की प्रोडेक्शन हुई जिसमें हमारे ग्रोग्रर्श की जो कंजम्पशन है उसकी निकालने के बाद हमारे पास बचता है 25 लाख बेल । तकरीबन 30 लाख और उसके ऊपर प्रेगार पड़ता है ग्रोग्रर्स की तरफ से तो हमने हिस्ट्री में फर्स्ट टाइम 18 लाख बेल के एक्सपोर्ट के लिए परिमाशन दी है ग्रीर इस से ज्यदा ग्राज तक देश में नहीं हुग्रा। मैं ग्रःनरेबल मेम्बर को मालुम कराना चाहता हूं कि डी-कंट्रोल ग्रगर हुमा तो देश में सबसे बड़ा नुकसान हैंडलम वीवर्स का होगः, टैक्सटाइल मिनिस्ट्री का होगा। टेक्सटाइल

मिनिस्टरी एक्सपोर्ट के अंदर 90 हजार करोड़ रुपये का एक्सपोर्ट कर रही है। यह कॉटन टेक्सटाइल मिनिस्टरी की तरफ से हो रहा है। मेरा कहना है कि इसमें बहुत बड़ी बाधा अधेगी।

SHRI P. UPENDRA: Sir, I am more or less satisfied with the hon. Minister's answer.

MR. CHAIRMAN: Thank you.

AN HON, MEMBER: Sentiment is working.

SHRI P. UPENDRA: But the only point is, 70 per cent of the cotton crop is dependent on rain, and there is no certainty about the crop. Last season, the textile industry suffered a lot because of non-availabilty of cotton. Therefore, what about the buffer stock for the industry? You should have some buffer stock because there may be a crisis next year year and the crops may fail. Will the Government keep this in view while deciding the exportable surplus?

श्री जी॰ वेंकटस्वामो : 25 लाख बेल को हमने रखा है जो 27 लाख रहना चाहिए था। ग्राज 9 लाख पर मंथ के हिसाब से हमने बफर स्टांक रखते हुए एक्सपोर्ट की परिमान दी है।

SHRI CHIMANBHAI MEHTA: Sir, I am happy that the hon. Minister has clarified the attitude of the Government. The latest figures—1992—show that cotton exports brought only Rs. 1,000 ctores to India, while value-added cotton exports brought Rs. 15,000 crores foreign exchange. Therefore, we have to consider whether cotton decontrol is better, or, allowing export of garments, yarn and other fabrics is better. The point is. Pakistan and China, who are also exporting cotton and garments, keep the stocks for all least 7 to 8 months for their domestic consumption while in our country we are having stocks only three months. That means, stocks are quite negligible and sometimes

you may have to import cotton. Therefore, will the hon. Minister clarify regarding my question that...

MR. CHAIRMAN: Sorry, Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Recommendations of Rangarajan Committee

*25. SHRI SANGH PRIYA GAUTAM: SHRI O. RAJGOPAL:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government have accepted the recommendations of the Rangarajan Committee on public sector disinvestment;
- (b) if so, what are the details of the main recommendations of the committee; and
- (c) what steps Government have taken to implement those recommendations?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MIN-ISTRY OF PARLIAMENTARY AF-**FAIRS** (DR. ABRAR AHMED): (a) (c) The Report Committee on Disthe Rangarajan investment of Shares in Public Sector Enterprises was received by Government of India on 20th April, 1993. The recommendations of the Committee relate to several aspects of disinvestment policy including limits of equity to be disinvested, criteria for valuation of shares, preparatory steps and modus operandi of disinvestment. The major recommendations are listed in statement. (see below) enclosed The Report of the Committee of the Governunder examination ment.

Statement

Summary of the major recommendat of Rangarajan Committee on disin ment of shares in PSE_S

A Limits of equity to be disinvest

The Committee has recommended the target levels of Government ow ship in respect of all units reserved the public sector should be 51 per to enable control over management. target level of 26 per cent of prownership could be considered in extional cases. There should be specifications for continued Government cership of enterprises not reserved for public sector. In general, the per tage of equity to be disinvested ship be under 49 per cent in industries served for public sector and over 74 cent in other cases.

B. Criteria for valuation of share

Among the three criteria viz. net set value, profit earning capacity viand discontinued cash flow value, discontinued cash flow has the great relevance, though it is the most diffit to operationalise. Each company with need to be studied carefully with help of a merchant banking firm tal into account factors such as value assets, its market share, potential plit earning capacity and the prevait price in the market for shares of simenterprises in the private sector.

C. Preparatory Steps

The preparatory steps recomment by the Committee include conversion to company form, wherever necess deciding the desirable level of equi and restructuring the financials with proper debt/equity gearing, assessing on-going plan of PSEs and examinate scope of issuing convertible bonds a measure of resource mobilisation PSEs.

D. Modus operandi of disinvestm

The Committee has recommended once a reasonable market price is es